

[Shri P. Venkatasubbaiah]

decided by BAC that some time would be allotted for it. Both Shri Unnikrishnan and Professor Dandavate were present in that meeting. So far as price rise is concerned, a discussion has already been admitted for 25th November. Regarding the railway accidents, the opposition did not want the adjournment motion to be discussed.

Shri Chitta Basu referred to land reforms. It is one of the important points in the 20-Point Programme. The Government of India and the various State Governments have appointed implementation committees of land reforms. L

All the points which were mentioned will be conveyed to the concerned Ministries for necessary action.

I would now request that the hon. Law Minister may be allowed to move his Bill before 3.30 p.m.

15.28 hrs.

MONOPOLIES AND RESTRICTIVE
TRADE PRACTICES (AMEND-
MENT) BILL

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Sir, I beg to move for leave to introduce a Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969.

MR. DEPUTY-SPEAKER: Motion Moved:

"That leave be granted to introduce a Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969."

SHRI CHITTA BASU (Barasat): Sir, I rise to oppose the introduction of the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1980. Article 39(c) of our Constitution reads:

"that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment;"

The proposed Bill shall result in the concentration of wealth; there is no doubt about it. It will also be to the common detriment. Therefore, this Bill is in violation of the spirit of article 39(c).

The MRTP Commission is an important instrument in the matter of examining as to whether any company, any industrial house, becomes dominant and, if so, to impose certain restrictions on them. The MRTP Act is an instrument for preventing the concentration of wealth and the Bill says that the MRTP Commission shall not have the power to sit in judgment or examine the proposal of any industrial house if an undertaking expands.

SHRI K. P. UNNIKRISHNAN (Badagara): Sir, it is now 3.30. You should take up Private Members' Business.

(Interruptions).

MR. DEPUTY-SPEAKER: He has already moved for leave to introduce; it will take only one or two minutes more. (Interruptions). All right. We will continue this later on. We will now take up the Private Members' Business.

COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS

NINTH REPORT

SHRI RASHID MASOOD (Saharanpur): Sir, I beg to move:

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1980."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1980."

The motion was adopted.